

(b) if so, the details thereof alongwith the present status thereof Unit-wise?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) No, Sir.

(b) Does not arise.

Vigilance Division in Canara Bank

472 SHRI ANANTH KUMAR : With the Minister of FINANCE be pleased to state:

(a) the organisational set up of the vigilance division in the Canara Bank and the number of cases of corruption, dishonesty and assets disproportionate to known income investigated by the Vigilance Department during 1996-97;

(b) the number of officers involved in such cases, Grade-wise;

(c) the number of complaints of corruption, dishonesty and fraud received in 1996 and 1997;

(d) whether the Vigilance Section initiated any action *suo moto* against the staff suspected to be dishonest and corrupt;

(e) if so, the details thereof;

(f) whether the Canara Bank have made any review of the functioning of powers of the Vigilance Section under their control; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ) : (a) The vigilance set up in Canara Bank comprises of Chief Vigilance Officer at the head Office who is assisted by a Vigilance Cell. The Chief Vigilance Officer is also assisted by 12 Vigilance Officers working at Circles/Zones. Canara Bank has reported that during the years 1996 and 1997 (upto September), 296 vigilance cases were investigated/initiated.

(b) The grade-wise position of number of officers involved in the above cases is as follows:—

Scale I	54
Scale II	35
Scale III	21
Scale IV	6
Scale V	2
Scale VI	1
Scale VII	2

(c) During the years 1996 and 1997 (upto September) Canara Bank has received 27 complaints relating to corruption, dishonesty and frauds.

(d) and (e) The Vigilance Cell in Canara Bank has initiated *suo moto* action against 18 officials suspected to be dishonest and corrupt.

(f) and (g) Canara Bank has reported that they conducted review of the functioning and powers of the Vigilance Department and it is found to be adequate. A review note regarding functioning of the vigilance machinery is being placed before the Board of Directors of the bank on a quarterly basis. A quarterly note regarding functioning of the vigilance machinery vis-a-vis status position of vigilance activities in the bank is also placed before the Chairman & Managing Director of the bank.

[Translation]

Production of Cars

473. VAIDYA DAU DAYAL JOSHI : Will the Minister of INDUSTRY be pleased to state:

(a) whether manufacturing of cars in India is not sufficient to meet the demand of foreign countries;

(b) if so, the reasons therefore;

(c) whether any proposal to manufacture more cars is pending with the Government for approval; and

(d) if so, the details thereof alongwith time since when it is pending?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) The Automobile sector in India has adequate installed capacity for manufacture of cars to meet both domestic demand and exports to other countries. The country is producing different types of cars including sophisticated and luxury cars for catering to different class of consumers.

(b) Does not arise.

(c) and (d) No, Sir, Manufacture of car is delicensed and no specific approval of Govt. is required.

[English]

Import of Beef

474. JUSTICE GUMAN MAL LODHA : Will the Minister of COMMERCE be pleased to state:

(a) whether the World Trade Organisation is pressurising India to allow import of Beef for its local market, even if such meat is not required;

(b) if so, the details thereof indicating the quantity of Beef likely to be imported;

(c) whether any measures are being taken by the Government to stop such imports; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (DR. BOLLA BULLI RAMAIAH) : (a) No, Sir.

(b) to (d) Do not arise.

[*Translation*]

Dues from PSUs in U.P

475. SHRIMATI KAMAL RANI : Will the Minister of INDUSTRY be pleased to state:

(a) the number of Public Sector Undertakings in Uttar Pradesh, as on date;

(b) the arrears of U.P. Electricity Board Outstanding against these undertakings towards power supply till date; and

(c) the steps proposed to be taken by the UPEB to recover the arrears from these undertakings?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) to (c) 18 central PSUs have their registered offices in the State of U.P. As per the available information, no dues are pending in respect to one of these. The amount of outstanding dues between UPEB and central PSUs keeps on varying from time to time. This matter comes under the day-to-day affairs of the PSUs which are not monitored by the Central Government.

[*English*]

Withdrawal of Turban from Sikh Class IV Employees of LIC

476. SHRI SATYA PAL JAIN : Will the Minister of FINANCE be pleased to state :

(a) whether the Union Government is aware that Sikh Class IV employees of the LIC of India used to get "Turban" as a part of their uniform;

(b) whether the Turban has now been withdrawn from the uniform of the Sikh Class IV employees of the LIC; and

(c) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ) : (a) to (c) Yes Sir. The life Insurance Corporation of India (LIC) has reported that prior to 1983, the uniform for their Class IV employees used to be cotton shirt and pant, and a cap in the case of non-sikh employees and a turban in the case of Sikh employees. Since 1983, on the demand of the Employees'

Unions, the cotton shirt and pant were replaced with terrycot shirt and pant, and the cap in the case of non-sikh employees and the turban in the case of Sikh employees was discontinued.

Transfer of Shares

477. SHRI PRADIP BHATTACHARYA : Will the Minister of FINANCE be pleased to refer to Unstarred Question No. 4975 dated May 7, 1997 regarding transfer of shares and state:

(a) whether the requisite information has been collected;

(b) if so, the details thereof;

(c) if not, the reasons therefor and the time by which it is likely to be laid on the Table of the House; and

(d) the steps taken to redress the grievances of investors, particularly mentioned in part (b) above?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ) : (a) to (d) The information in being collected and will be laid on the Table of the House.

Duty-Evasion

478. SHRI RAMSAGAR : Will the Minister of FINANCE be pleased to refer to the answer given to Unstarred Question No. 1248 dated February 28, 1997 regarding duty evasion and state:

(a) whether the information has since been collected;

(b) if so, the details thereof; and

(c) the action taken by the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ) : (a) The information has since been collected.

(b) A show cause-notice was issued to M/s. Reliance Industries Ltd., (RIL) Patalganga on 4.12.92 demanding Central Excise duty amounting to Rs. 16.4 crores approximately, which was adjudicated on 28.8.96. The Customs, Excise & Gold (Control) Appellate Tribunal, Mumbai vide their order dated 10.10.98 had rejected and application of M/s. Reliance Industries Ltd. for waiver of pre-deposit of amount and directed them to deposit the total amount within 3 months from the date of the order. Now, it has been reported that an amount of Rs. 16,39,84,343 has been deposited by M/s. RIL.

(c) On the basis of the information received, the assurance given to the Lck Sabha Unstarred Question No. 1248 dated 28.2.97 was fulfilled on 21.4.97 within the stipulated time of 3 months.